

- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The National Tiger Conservation Authority (Normative Standards for Tourism activities and Project Tiger) Guidelines, 2012, provide for consolidating and strengthening the "source" population of tiger and its prey in tiger reserves, protected areas and tiger bearing forests. The said guidelines elaborate the activities which are required to be taken up in such areas to ensure tiger conservation takes place, as follows:

- (i) Redressing man-animal conflict
- (ii) Capturing problematic and aberrant wild animals
- (iii) Monitoring of wild animals
- (iv) Anti-poaching operations
- (v) Habitat improvement measures

(c) and (d) In so far as tigers are concerned, as reported by the States, 25 tigers have been killed while crossing linear infrastructure over the last 8 years. To address this, the Government of India through the National Tiger Conservation Authority and Wildlife Institute of India has published a document titled "Eco-Friendly measures to mitigate impacts of Linear infrastructure on wildlife", while identifying 32 major tiger corridors as per provisions of Section 38 O (1) (g) of the Wildlife (Protection) Act, 1972. Further, these measures are being used to mitigate impacts of development proposals in areas of tiger reserves and adjoining tiger bearing areas in the landscape. Moreover, sensitization of stakeholders concerned is also being carried out in collaboration with the Wildlife Institute of India.

#### **Shut down of old polluting coal based power plants**

3241. SHRI BHASKAR RAO NEKKANTI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of old polluting coal based power plants identified to be shutdown, with dates of shutdown as decided;

(b) the list of coal based power plants given environmental clearance during the last five years by the Ministry with location and developer information thereof; and

(c) the list of coal based power plants which have been shut down during the last five years due to environmental issues in the country, with reasons for shutdown?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (c) Generation is a delicensed activity; and the decision to retire power generating units is taken by the concerned utilities themselves based on techno-commercial considerations. As per report received from the Central Electricity Authority (CEA), 102 units of 43 Thermal Power Stations Plants with capacity of 10,002.88 MW have been retired from April 2014 till date based on techno-commercial reasons such as age, efficiency and compliance with emission norms etc. by the Thermal Power Plants. The list of such retired units has been given in the Statement-I [Refer to the Statement appended to answer to SQ No. 308 (part (a))] CEA have formed a committee to examine the status of the remaining units of old Thermal Power Stations/Plants (as per Budget speech dated 01.02.2020) which might not be able to meet the emission norms set by Ministry of Environment, Forest and Climate Change (MoEF&CC) and Central Pollution Control Board (CPCB). As per the preliminary report, 39 units of 5489 MW which have not submitted their plan to install Flue Gas Desulphurisation (FGD) might have to be considered for retirement if they do not take corrective actions to meet emission norms as stipulated by MoEF&CC and CPCB.

(b) 39 coal-based power plants have been given environmental clearance during the last five years. The details are given in the Statement-II [Refer to the Statement appended to answer to SQ No. 308 (Part (b))]

#### **Disbursal of compensatory afforestation funds to the States**

3242. SHRI MAHESH PODDAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the steps taken by the Ministry to safeguard rights of tribals and forest dwellers while disbursing compensatory afforestation funds to the States;

(b) whether the Ministry has worked out any mechanism to ensure that the annual plan of operations of the States post implementation of Compensatory Afforestation Fund (CAF) Act and disbursement of funds comply with Forest Rights Act provisions and particularly ensures consent of Gram Sabhas while implementing CAF projects; and